

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 110
IA/559(AHM)2020
in
CP(IB)/184(AHM)2019

Order under Section 7 IBC

IN THE MATTER OF:

Dhruv Mahendrakumar Shah & Ors
v/s
Tatvam Infracon Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..06/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)


PRESENT:


For the Applicant :Ms. Nilu Vaidankar, learned counsel
For the Respondent :

ORDER

IA No. 559 of 2020 is filed by the original Operational Creditor for restoration of main petition, which was dismissed. However, learned counsel has brought to our notice that Operational Creditor filed a fresh petition, hence learned counsel for the Applicant seeks permission to withdraw the instant application.

Hence permission for withdrawal is granted and stands disposed of.


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)